

**MOTION FOR ELECTION TO THE NATIONAL OILSEEDS AND
VEGETABLE OILS DEVELOPMENT (NOVOD) BOARD**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE
IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V.
THOMAS): Sir, I move the following Motion:—

That in pursuance of clause (e) of sub-section (4) of Section 4 of the National Oilseeds
and Vegetable Oils Development Board Act, 1983 (29 of 1983) read with clause (i) of sub-
rule (1) of Rule 4 of the National Oilseeds and Vegetable Oils Development Board Rules,
1984, this House do proceed to elect, in such manner as the Chairman may direct, one
Member from amongst the Members of the House, to be a member of the National Oilseeds
and Vegetable Oils Development Board.

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE COURT OF
UNIVERSITY OF DELHI**

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): Sir, I move
the following Motion:—

That in pursuance of item (xix) of clause (1) read with clause (3) of Statute 2 of the
Statutes of the University of Delhi, this House do proceed to elect, in such manner as the
Chairman may direct, one Member from amongst the Members of the House, to be a
member of the Court of the University of Delhi in the vacancy caused by the completion of
term of membership of Shri Arun Jaitley on the Court on the 17th March, 2010.

The question was put and the motion was adopted.

**MOTION FOR ELECTION TO THE INDIAN COUNCIL OF
AGRICULTURAL RESEARCH SOCIETY**

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF
STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(PROF. K.V. THOMAS): Sir, I move the following Motion:—

That in pursuance of sub-rule (vii) of Rule 4, read with Rule 8 (a) of the Rules of the Indian
Council of Agricultural Research, this House do proceed to elect, in such manner as the
Chairman may direct, one Member from amongst the Members of the House, to be a
member of the Indian Council of Agricultural Research Society.

The question was put and the motion was adopted.